## Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu \*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 3272 - JK (LD ) of 2025 DATED:- 18 - 03 - 2025

Sanction is hereby accorded to the appointment of Mr. Salil Kumar Gupta, Deputy Director Horticulture (Central) Jammu (Ph. 941929559) e-mail salilgupta74@gmail.com, as Officer Incharge (OIC) Litigation in case titled M/S Gulam Qadir Dar and Sons VERSUS U.T of J&K & Others in WP (C) No. 3085/2024 including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: - 18-03 - 2025

No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K.

- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Registrar General, J&K High Court, Jammu/Srinagar.
- 5. Principal Secretary to Government, Agriculture Production & Farmers Welfare Department
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Revaz Ali Bhat)

Assistant Legal Remembrancer

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